

R No.887/06

S: Punjabi Bagh

State Vs. Satyawar @ Sonu

U/s 302/307/120B/174A/201/34 IPC & Sec. 25/27/54/59 Arms Act

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Gulab Chand Yadav, Ld. Counsel for the applicant/
accused through phone on the mobile phone of Ahmad
of this court in speaker mode.

This application U/S 439 Cr.P.C., has been filed on
behalf of applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that he is
still in Jaunpur, U.P., and today he could not go to market for VC in
Jaunpur as in the entire area, there is lockdown due to Bhumi Poojan
at Ayodhya. He further submits that he is presently in rural area of
Jaunpur where there is some Internet connectivity problem and hence,
he is seeking adjournment.

At the request of counsel for the applicant/accused,
matter is adjourned for 15.09.2020.

Put up on 15.09.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

SC No.722/19
FIR No.425/19
PS: Paschim Vihar West
State Vs. Abhijeet Malik & Anr.

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. J.K. Sharma, Ld. Counsel for both the accused through VC.
Accused are stated to be in J/C.

Matter is at the stage of argument on the point of charge.

Perusal of order dated 11.02.2020 shows that notice was issued to IO of the case to collect the FSL report and file the same in the court.

Therefore, issue notice to IO of the case as to file report regarding status of FSL report, returnable for next date of hearing.

Put up on 05.10.2020 for argument on charge.

(Lal Singh)
ASJ-05(W)/T/C/Delhi
05.08.2020

(1)

FIR No.468/15
PS: Patel Nagar
State Vs. Deepanshu @ Deepu
U/s 302/394/397/411 IPC

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/ 2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. A.K. Gupta, Ld. Counsel for the applicant/accused through VC.

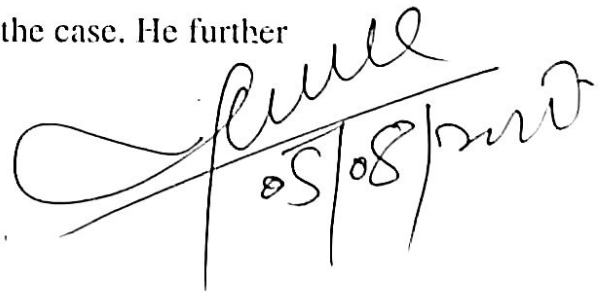
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, filed before lock down. is listed today for consideration.

Reply to the above application is already on record.

It is stated in the application that the accused was arrested on 22.07.2015 in this case and since then he is in custody.

Ld. Counsel for the applicant/accused submits that in the instant case, the applicant/accused is in custody for last 05 years. He further submits that the applicant/accused has not committed any alleged offence of murder and robbery. He also argued that it was a blind murder and the applicant/accused is falsely implicated in this matter. Ld. Counsel for the applicant/accused further submits that in the instant case, the public witnesses have not supported the prosecution's case.

Ld. Addl. PP for the State submits that all the prosecution witnesses so far recorded in this case have supported the case. He further

Handwritten signature and date: 05/08/2020

(2)

submits that offence alleged against the applicant/accused are grave and very serious in nature and the trial of the case is going on and hence, the applicant/accused is not entitled for bail.

I have considered the above submissions and perused the file.

As per the allegation, accused committed robbery at H. No. 39/6, Upper Ground Floor, East Patel Nagar, Delhi on 14.06.2015 between 2:30PM to 5:20 PM and he robbed Rs.21,400/-, mobile phone make Spice Model MI-571, purse and certain other articles and while committing the said robbery, he inflicted injuries on the person of one Smt. Shashi Kataria with deadly weapon i.e. a pair of scissors and thus also committed murder of Smt. Shashi Kataria.

So far in this case 29 witnesses have been examined out of total 38 witnesses. As such, many other witnesses are yet to be examined. Moreover, the appreciation of evidence cannot be done at this stage, particularly in the circumstances number of witnesses are yet to be examined.

Moreover, the allegation against the applicant/accused are very grave and serious in nature.

Thus, in view of the above facts & circumstances, no ground is made out for grant of regular bail at this stage. Therefore, the present application is dismissed.

Application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/TIC/Delhi
05.08.2020

FIR No.381/14
PS: Patel Nagar
State Vs.Pankaj Yadav
U/s 302/394/411/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Bansal, Ld. Counsel for the applicant/accused
through VC.

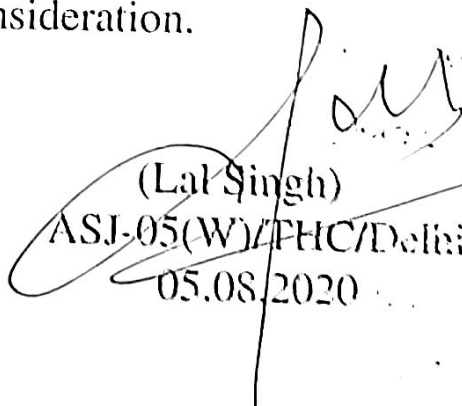
This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail in terms of HPC Guidelines dated 18.05.2020.

Reply to the above application has been received on behalf of Kamal Sharma.

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 14.08.2020.

Notice be also issued to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 14.08.2020.

Put up on 14.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/PHC/Delhi
05.08.2020

SC No.575/18
FIR No.285/18
PS: Mundka
State Vs. Suraj Bhan

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/ 2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.R.P. Sarwan, Ld. Legal Aid Counsel for the accused through VC.
Accused Suraj Bhan in JC is produced through VC from jail No.1.

Matter is listed today for further argument.

Ld. Legal Aid Counsel for accused has already filed written submissions/arguments through email and same is taken on record after taking print out of the same.


At this stage, Ld. Legal Aid counsel submits that he has emailed the written arguments/submissions on behalf of accused on email of Ld. Addl. PP for the State.

Ld. Addl. PP for State submits that he has received the written argument on behalf of accused through email.

Further argument partly heard.

Accused to produce through VC on 18.08.2020 at 2:00 PM.

Put up on 18.08.2020 at 2.00 PM, for further final arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

SC No.557/19
FIR No.99/18
PS: Maya Puri
State Vs. Govind & Ors.

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/ 2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sanjeev Kumar Gupta, Ld. Counsel for the accused
Shashikant through VC.
Accused Shashikant is stated to be on bail but he is absent.
None for other two accused namely Govind & Parul.

Matter is at the stage of argument on the point of charge.

At the very outset, counsel for the accused Shashikant submits that he could not connect the accused Shashikant through VC and he orally requested to exempt the accused Shashikant for appearance through VC for today.

In view of the above, accused Shashikant is exempted for appearance through VC for today only.

None has appeared for other two accused namely Govind & Parul.

Keeping in view the present pandemic situation, and in the interest of justice, no adverse order is passed against the other two accused persons who did not appear today through VC.

Put up on 05.10.2020 for argument on charge.

(Lal Singh)
ASJ-05(W)/DHC/Delhi
05.08.2020

(1)

Bail Application No.904/19
FIR No.91/19
PS: Patel Nagar
State Vs. Sanju Sehrawat & Ors.

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Manish Kumar, Ld. Counsel for the applicant/
complainant, through phone on the phone of Ahmad of
this court in speaker mode.
None for the accused persons.

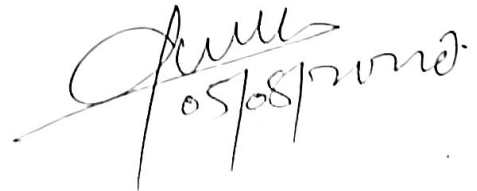
This application u/s 439 (2) Cr.P.C., was filed on behalf of applicant/complainant for cancellation of anticipatory bail against the accused persons.

Ld. Counsel for the applicant/complainant submits that at this stage, he is not in a position to join through VC and hence, he is joining through mobile phone.

At the very outset, counsel for the applicant/complainant seeks adjournment.

At the request of counsel for the applicant/complainant,

Page 1 of 2

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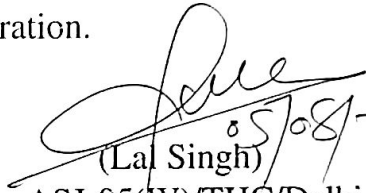
(2)

matter is adjourned for 08.09.2020.

Notice be issued to accused persons for next date of hearing.

Notice be also issued to IO of the case to file status report on next date of hearing.

Put up on 08.09.2020 consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

SC No.722/19
FIR No.425/19
PS: Paschim Vihar West
State Vs. Abhijeet Malik & Anr.

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. J.K. Sharma, Ld. Counsel for both the accused through VC.
Accused are stated to be in J/C.

Matter is at the stage of argument on the point of charge.

Perusal of order dated 11.02.2020 shows that notice was issued to IO of the case to collect the FSL report and file the same in the court.

Therefore, issue notice to IO of the case as to file report regarding status of FSL report, returnable for next date of hearing.

Put up on 05.10.2020 for argument on charge.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

SC No.57917/16
FIR No.278/16
PS: Punjabi Bagh
State Vs. Hari Kishan

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

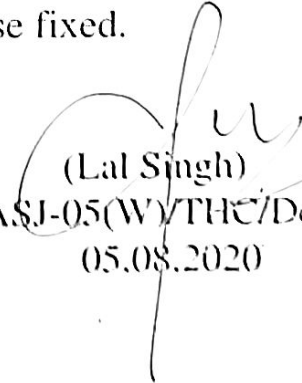
Matter is at the stage of evidence.

Perusal of file shows that in this case, accused was in J/C before lock down.

Vide order No.26/DHC/2020 dated 30.07.2020. Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 05.10.2020.

Put up on 05.10.2020 for purpose fixed.


(Lal Singh)
ASJ-05(WYTHC/Delhi)
05.08.2020

(1)

FIR No.15/18
PS: Ranhola
State Vs. Jakob @ Gunnu
U/s 302/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for the
applicant/accused through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of
applicant/accused for grant of regular bail.

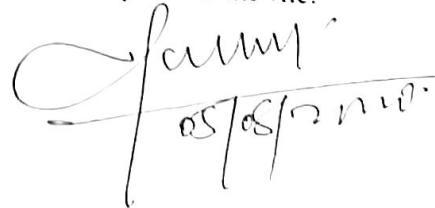
Reply to the above application already received.

Ld. LAC for the applicant/accused submits that there is no
record of CCTV Footage in which the applicant/accused and other co-
accused are shown to be present at the spot. He further submits that the
statement of injured namely Mahender Singh (PW-1) was recorded on the
next day of the incident and entire proceedings were taken place at P.S. He
further submits that the material witnesses have already been examined in
this case.

Ld. Addl. PP for the State submits that the matter is still at
the stage of evidence and many other witnesses are yet to be examined. He
further submits that the appreciation of evidence cannot be done at this
stage. He also submits that the witnesses already examined so far have
supported the case.

I have considered the above submissions and perused the file.

Page 1 of 2


05/08/2020

(2)

The allegations against the applicant/accused are that he alongwith other co-accused persons in furtherance of their common intention committed murder of one Arjun Singh @ Pintu on 07.01.2018 at about 10:00 P.M., at a vacant plot in front of Mohit General Store, Gali No.2, Jai Vihar, Delhi.

So far in this case 07 witnesses have been examined. There are 39 witnesses as per the list of witnesses. Thus, it is amply clear that number of witnesses are yet to be examined in this case.


Moreover, as per previous involvement report, the applicant/accused is shown to be involved in 04 other cases apart from the present case.

There is force in the submissions of Ld. Addl. PP for the State that appreciation of evidence cannot be done at this stage, particularly in the circumstances that number of witnesses are yet to be examined.

The offence alleged against the applicant/accused is very grave and serious in nature. Thus, keeping in view the gravity of the offence and also considering the fact that number of witnesses are yet to be examined, this court does not inclined to grant regular bail to the applicant/accused at this stage.

Accordingly, the application u/s 439 Cr.P.C., for grant of regular bail is dismissed.

The application is disposed of accordingly.


(Lal Singh)
ASJ-05(W)/THC/Delhi 05/08/2020
05.08.2020

FIR No.211/17
PS: Moti Nagar
State Vs. Aas Mohd. @ Ashu
U/s 392/397/411/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Parveen Dabas, Ld. Counsel for the
applicant/accused through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been received on behalf of Naresh Kumar, P.S. Moti Nagar alongwith previous involvement report of applicant/accused.

Ld. Counsel for the applicant/accused submits that the present application has been filed on the medical ground of applicant/accused as he is hospitalized.

Issue notice to concerned jail superintendent to file the present medical status/report of the applicant/accused Aash Mohd. @ Ashu, returnable for 10.08.2020.

Put up on 10.08.2020 consideration.

(Lal Singh)
ASJ-05(WA/THC/Delhi
05.08.2020

FIR No.381/14
PS: Patel Nagar
State Vs.Pintu Yadav
U/s 302/394/411/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Atul Bansal, Ld. Counsel for the applicant/accused
through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail in terms of HFC guidelines dated 18.05.2020.

Reply not received.

Issue notice to IO/SHO concerned to file reply as well as previous involvement of applicant/accused, returnable for 14.08.2020.

Notice be also issued to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 14.08.2020.

Put up on 14.08.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

(1)

FIR No.876/17

PS: Ranhola

State Vs. Mannu @ Sonu @ Chiranji Lal

U/s 302/308/323/148/149/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Gaurav Mahur, Ld. Counsel for the applicant/
accused through VC.

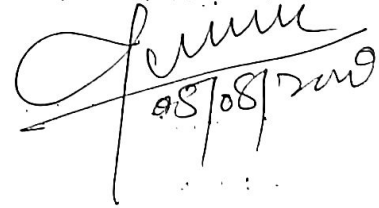
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

Report has been received from concerned jail superintendent stating therein that applicant/accused/UTP Sonu @ Chiranji Lal @ Monu s/o Vijay was admitted in jail on 31.03.2018 in FIR No.876/17 P.S. Ranhola and as per the jail record, his conduct is good as no punishment is recorded against him till date.

In the report, other detail of case i.e. FIR No.943/14 P.S. Dwarka U/s 302/201/364/457/380 IPC is also mentioned and his status is mentioned as witness in the said case.

Despite of notice issued to IO/SHO concerned to file previous involvement report of applicant/accused, no report has been filed.

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05/08/2020

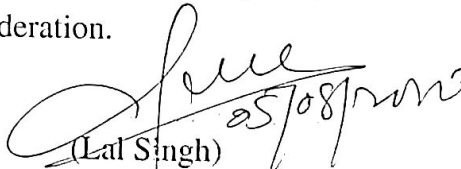
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Issue notice to DCP concerned to file report regarding previous involvement of applicant/accused, returnable for 10.08.2020.

Copy of this order be sent to DCP concerned alongwith notice, for compliance.

Notice be also issued to IO/SHO concerned to explain as to why previous involvement report of applicant/accused has not been filed.

Put up on 10.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.08.2020

FIR No.99/18
PS: Ranjit Nagar
State Vs.Arjun @ Hakla
U/s 392/394 IPC

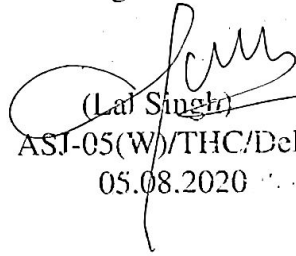
05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for the
applicant/accused through VC.

This application U/S 439 Cr.P.C., has been filed on
behalf of applicant/accused for grant of regular bail.

Argument partly heard.

Put up on 18.08.2020 for further argument on above
application.


(Lal Singh)
ASI-05(W)/THC/Delhi
05.08.2020

(1)

FIR No.482/16

PS: Khyala

State Vs. Suhvinder @ Burfi @ Prince

U/s 308/307/506/174A/34 IPC

05.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. C.B. Garg, Ld. Counsel for the applicant/accused
through VC.

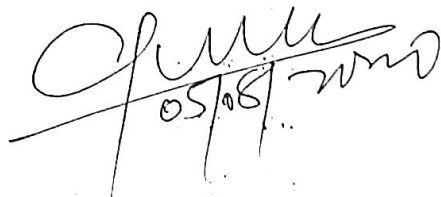
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for re-admission him on bail, is listed today for consideration.

TCR already received.

As per record, supplementary charge sheet was filed against the applicant/accused before the concerned MM on 06.08./2019 in FIR No.482/16 P.S. Khyala and as per which the applicant/accused was shown to be on bail. Thereafter, on 02.09.2019, NBW was issued against the applicant/accused as he did not appear before the concerned MM and subsequently on 25.09.20219 process u/s 82 Cr.P.C., was initiated against the applicant/accused.

Perusal of order dated 20.12.2019 and 13.02.2020 of Ld. MM-04, West, THC, shows that the process u/s 82 Cr.P.C., issued

Page 1 of 2



(2)

against the applicant/accused Sukhvinder Singh were not received back.

In the order dated 23.07.2020 of Ld. Duty MM, West, there is no mention of status of process u/s 82 Cr.P.C., as issued against the applicant/accused.


At this stage, Ld. Counsel for the applicant/accused submits that the present application may be kept pending till 10.08.2020.

TCR be sent back to the concerned court and same be requisitioned again on 10.08.2020.

Though, the counsel for the applicant/accused appeared through VC, however, he submits that he is in Tis Hazari Court complex only and copy of order may be given dasti and he will collect the same today itself.

Copy dasti allowed.

Put up on 10.08.2020 for consideration.


(Lal Singh) 05/08/2020
ASJ-05(W)/THC/Delhi
05.08.2020

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Received okales
by
e.B. Goyal (Adv)
5/8/2020